

(91)

CENTRAL ADMINISTRATIVE TRIBUNAL:  
CUTTACK BENCH: CUTTACK.

Original Application No.502 of 1990.

Date of decision:- 15th July, 1992.

Purna Chandra Behera ... Applicant.

Versus,

Union of India & Ors. ... Respondents.

For the Applicant:- M/s.M.R.Panda, D.K.Pani,  
S.P.Sahoo, Advocates.

For the Respondents:- Mr.P.N.Mohapatra, ~~and~~  
Addl. Standing Counsel.

C O R A M :

THE HONOURABLE MR.K.P.ACHARYA, VICE-CHAIRMAN.

AND

THE HONOURABLE MR.M.Y.PRIOLKAR, MEMBER (ADMINISTRATIVE)

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1. Whether reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporters or not ? ~~NP~~
3. Whether Their Lordships wish to see the fair copy of the judgment ?

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JUDGMENT.

MR .K.P.ACHARYA, VICE-CHAIRMAN.

In this application Under Section

19 of the Administrative Tribunal Act,1985, the petitioner prays to direct the Opp.Party to accept the joining report of the petitioner and also direct the Opp.Party to disburse the salary for the period from 14.10.1988 and favourably consider the leave application filed by the petitioner from 8.4.1980 to 13.10.1988.

2. Shortly stated the case of the petitioner is that while he was working as Telephone Operator under the control of D.E.T.,Balasore, he unauthorisedly remained <sup>ed</sup>absent with effect from 8.4.1980 to 13.10.88. The petitioner filed his joining report which was not been accepted due to the fact that the petitioner has remained absent unauthorisedly for more than five years.

3. We have heard Mr.M.R.Panda, learned counsel for the petitioner and Mr.P.N.Mohapatra, learned standing counsel. It appears that no reasoned order has been passed by the concerned authority for not accepting the joining report. We would direct the petitioner to file a representation before the competent authority stating his grievances and the documents relied upon by him to support his case and the competent authority may pass a reasoned order which would be subject matter of judicial review in future if occasion arises.

4. Thus the application accordingly disposed of.

.....15.7.92  
Member (Admn.)

.....15.7.92  
Vice- Chairman.

Central Administrative Tribunal,  
Cuttack Bench, Cuttack/Hossain.  
15.7.92.

